

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 07

IA(I.B.C)/ 165(MB)2024 IN C.P. (IB)/1241(MB)2022

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **06.02.2024**

NAME OF THE PARTIES : **Assets Care & Reconstruction Enterprise**
limited

Vs

Hotel Horizon Private Limited

For FC : Adv. Nausher Kohli a/w Adv. Aashdin Chivalwala, Adv. Shreyas
and Adv. Rohan Vasa i/b Argus Partners

For CD : Adv. Shadab Jan a/w Adv. Shivam Bhagwati
i/b Crawford Bayley & Co.

Section 7 of IBC

ORDER

1. Counsel for FC has tendered written submissions along with valid AFA of the IP.
2. Counsel for CD submits that CD would file written submissions in two days. In the circumstances, the matter is **Reserved for Orders**.

SANJIV DUTT
MEMBER (TECHNICAL)
//SMM//

K. R. SAJI KUMAR
MEMBER (JUDICIAL)